

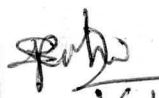
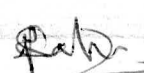






9

2

O.A. 236/95
(A)

Serial No. of Order	Date of Order	Order with Signature	
		<u>M.A.799/95</u>	order H.5.5.95
6	24-11-95	<p>Heard Shri A.K.Pradhan for the applicant and Shri U.B.Mohapatra for the respondents. Shri Pradhan states that he had missed the list when the matter was listed for hearing on 31.10.1995. He further states in this verified application that non-appearance of the applicant was only a mistake of the conducting lawyer and was not deliberate. Accepting the cause shown in the application, in MA 799/95 is allowed setting aside the order of dismissal. The Original Application is restored to file, and list it for whatever purpose it was listed on the day it was dismissed.</p> <p> VICE-CHAIRMAN</p> <p> MEMBER (ADMN.)</p>	<p>Notice sent to all respondents by regd. post with A.D.</p> <p> 16.5.95 S.O</p> <p>Notice has been served on R-4. A.D. from R-1 to R-3 not returned. Mr. O.B. Mohapatra has appeared for R-1 & R-3.</p> <p>For admission & interim orders.</p> <p> 29/11</p>
7	6.12.95	<p>Heard petitioner's counsel. None present for the respondents. Counter filed. List it in the next week for hearing.</p> <p> VICE-CHAIRMAN</p> <p> MEMBER (ADMINISTRATIVE)</p>	
8	14.12.95	<p>Applicant not present. Dismissed for default. Respondent's counsel present.</p> <p> MEMBER (ADMINISTRATIVE)</p>	<p>12 erect R-4 has no appearance. For admission & interim orders.</p> <p> 29/11 12 erect</p>